registered a decline in profits. The profits (after taxViosses in SAIL, RINL and TISCO, during the last two years, are given below:-

(Rupees in Crores)

	` 1		_
Steel Plants	.1996-97	1997-98	
SAIL	515.17	132.99 *	
RINL	(-) 148.38**	(-) 304.14**	
Tisco	469.21	322.08	

- * Provisional ** Unaidited (-) Loss
- (c) and (d) The Department of steel periodically reviews the performance of Public Sector Undertakings (PSUs) under its adininistrative control including the special & current areas of coDcem etc.

The main i-easons identified for decline in profits in SAIL include slow down in demand for steel, greater competition from imports, and enhancement in supplies in domestic market. Further, the profits were adversely affected by increase in input prices primarily of coking coal, petroleum products, power, transportation and higher interest cost which could not be fully neutralised by better techno-economic parameters, cost reduction measures and increasie in the prices of steel, etc.

Amendments in MMRD Act, 1957

- 4400. DR. MAHESH CHANDRA SHARMA: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether central Government are considering amendments in the Mines and Minerals (Regulation and Development) Act, 1957 and Mineral Concession Rules, 1960, particularly, wiA a view to delegate more powers to the State Governments; and
- (b) if so, what steps have been taken in this regard and by whoi the amendments are likely to be made?

THE MINISTER OF SJATE IN THE MINIS11EY OF STEEL AND MIFFEB (SHRI RAMESH BMS): (a) Yes, Sir.

(b) The Central Oovemment constituted a Committee under the Chairmanship of Secretary, Ministry of Mines, Government of India with Mining Secretaries of State Governments of Orissa, Rajasthan, Karnataka, Madhya Pradesh, Andhra Pradesh, Bihar

Gujarat, Assam and Himachal Pradesh, Secretary General, Federation of Indian Mineral Industries and Controller General, Indian Bureau of Mines etc. as Members. The terms of reference of the Committee, inter-alia, included review of the existing laws and procedures governing regulation and development of minerals and to recommend steps to make them compatible with the policy changes and to suggest steps to r^Juce delays in grant/renewal of Prospecting licences/ Mining leases. The Committee was also to consider and suggest further delegation of powers to the State Governments regarding grant/renewal of Prospecting licences/Mining leases and measures to be taken to prevent illegal mining. The Committee has submitted its report to the Govem'ment and further necessary action has already been initiated.

Approval for Grant of Minerals Concessions

- MAHESH CHANDRA 4401. DR. SHARMA: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is a fact that clearance of proposals from the State Governments seeking Central Government's approval for grant of minerals concessions for minerals specified in the parts of A and C of the first Schedule appended to the MMRD Act, usually takes long time; and
- (b) the State-wise list showing number of cases pending for Central Government's approval?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & MINES (SHRI RAMESH BAIS):(a) and (ta) Miiterai Concessions are granted as per provisions of .Mines and Minerals (Regulation asd Development) Act, 1957 and Rules vamAt thereunder by the State Governn^ts concerned. Proposals for approval of mihOiJ concessions for minerals specified under th6 First Schedule of the aforesaid Act originat&< from the respective State Governments and are, processed and disposed of by the Central Government as per provisions of law. All efforts are being made to expedite approval of Centra! Government. Incertain cases the